

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition Nos. 220/GT/2013 and Petition No. 132/GT/2014

Subject : Revision of tariff of Bhilai Expansion Power Plant (2 x 250 MW) for the period from 21.10.2009 to 31.3.2014-Truing up of tariff determined by Commission's order dated 29.7.2010 in Petition No. 308/2009

Date of Hearing : 2.7.2015

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC SAIL Power Company Private Limited

Respondents : DNH Power Distribution Corpn. Ltd. & 3 Others.

Parties present : Ms. Poorva Saigal, Advocate, NTPC-SAIL
Shri Shubham Arya, Advocate, NTPC-SAIL
Ms. Swapna Seshadri, Advocate, DNHPDCL
Shri Yogmaya Agnihotri, Advocate, CSPDCL
Shri Arvind Banerjee, CSPDCL
Shri Rohit K. Singh, CSPDCL
Shri Abhinav Jindal, NSPCL
Shri D G Salpekar, NSPCL

Record of Proceedings

The learned counsel for the petitioner, submitted that the additional information as sought for vide RoP dated 7.5.2015 and rejoinders to the replies of respondents Chhattisgarh State Power Distribution Corporation Limited (CSPDCL), Dadar and Nagar Haveli Power Distribution Corporation Limited (DNHPDCL) and Union Territory of Daman & Diu have been filed and copy of the same has also been served on to the respondents. The learned counsel accordingly prayed that tariff of the generating station may be revised.

2. The learned counsels for the respondents, CSPDCL and DNHPDCL submitted that copies of the additional information filed by the petitioner has not been received. Accordingly the learned counsels prayed for grant of time to file response in the matter.

3. The Commission directed the petitioner to hand over a copy of the additional information to the respondents, which was agreed to by the petitioner. Accordingly, the Commission directed the respondents to file their response with a copy to the

petitioner. Matter to be listed for hearing on **7.7.2015**. Pleadings shall be completed by the parties before the said date. No adjournment shall be granted for any reason whatsoever.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)